THE DEPUTY CHAIRMAN : One minute please.

**श्री संजय निरूपम :** आमतौर पर जब रिटायरमेंट होती है तो एक फेयरवेल स्पीच होती है। उनके रिटायरमेंट से पहले एक फेयरवेल स्पीच का कार्यक्रम होता है लेकिन विपक्ष के बहिष्कार की वजह से हमारा जो एक पारंपरिक कार्यक्रम रहा है, मुझे लगता है कि इस बार वह छूट रहा है।

**उपसभापति :** नहीं ऐसा नहीं है, छूटेगा नहीं। अभी हाऊस दो दिन और है। हमारे जो नोमिनेटिड मैम्बर्स हैं हम उन्हें बहुत मान-सम्मान भरे दिल से, दुखी दिल से यहां से विदा करें और उम्मीद करेंगे कि वे दुबारा आ जाएं। यह कार्यक्रम हम बहुत अच्छी तरह से करेंगे। Now, we take up the Government resolution. चिन्मयानन्द जी बोलिए, गवर्नमेंट रेजोल्यूशन है।

---

## GOVERNMENT RESOLUTION

### Rejection of award given by the board of arbitration in CA Ref. No. 1/1998

**गृह मंत्रालय में राज्य मंत्री (श्री स्वामी चिन्मयानन्द) :** उपसभापति महोदया, मैं निम्नलिखित संकल्प प्रस्तुत करता हूं :

''यह कि सदन विवाचकमंडल द्वारा भारत के महारजिस्ट्रार के कार्यालय में कम्प्यूटर के पद के लिए संयुक्त परामर्शदात्री तंत्र तथा अनिवार्य विवाचन योजना के पैरा 21 में दी गई शर्तों के अनुसार वेतनमान के बारे में सी ए संदर्भ संख्या 1/1998 में 18 अक्तूबर, 1999 को दिए गए पंचाट को अस्वीकृत करने के सरकार के प्रस्ताव का अनुमोदन करता है क्योंकि इस पंचाट के कार्यान्वयन से, जिसमें 31-12-2002 तक बकाया राशि एरियर के भुगतान में लगभग 17.58 करोड़ रुपये का व्यय तथा प्रति वर्ष लगभग 2.16 करोड़ रुपये का आवर्ती व्यय अन्तर्गस्त है, राष्ट्रीय अर्थव्यवस्था तथा सामाजिक न्याय पर विपरीत प्रभाव पड़ेगा।''

*The question was proposed.*

THE DEPUTY CHAIRMAN : The question is :

"That this House approves the proposal of the Government to reject the Award given on 18th October, 1999 by the Board of Arbitration in CA Reference No. 1/1998 in respect of the pay scales for the post of Computor in the Office of Registrar General, India in terms of para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of Rs. 17.58 crores approximately in payment of arrears up to 31-12-2002 and recurring expenditure of Rs. 2.16 crores approximately per annum, will adversely affect the national economy and social justice.

*The motion was adpoted.*

THE DEPUTY CHAIRMAN : Thank you very much. As we have finished all the Business listed in today's List of Business, I would like to thank all of you for cooperation. We passed the very historic Constitution Amendment Bill ...*(Interruptions)*...

SHRI S. S. AHLUWALIA (Jharkhand) : Witnout discussion, Madam, we have passed this. The whole day was allotted for that.

THE DEPUTY CHAIRMAN : I know, the whole day was allotted. ...*(Interruptions)*...

SHRI S. S. AHLUWALIA : But now we have exhausted the whole Business listed for today.

THE DEPUTY CHAIRMAN : I wish the Members are considerate towards the Women's Reservation Bill, and extend the same cooperation in passing it. But, unfortunately, when it comes to the issue of women, empty benches remain empty benches; sitting Members do not bring it. Anyway, regardless of my emotional feeling about it, ...*(Interruptions)*... iust a minute please—I would like to say, that as the Government Business is over, I adjourn the House till 11.00 a.m. of 21st August, 2003, and wish you all the best for Janmashtami.

The House then adjourned at seven minutes past one of the clock till eleven of the clock on Thursday, the 21st August, 2003.

MGIPRRND—483 RSS/2004—375.